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Ministry of Home Affairs had issued a detailed advisory on crimes against women dated 4th September, 2009 to all the State Governments/UTs, wherein they have been *inter-alia*, advised to increase women representation in police to 33%. Another advisory by the Ministry of Home Affairs was issued on 22nd April, 2013 reminding the States to increase women in police. The Parliamentary Standing Committee on Empowerment of Women also recommended increase of women personnel in Police forces to 33%. The major recommendations of the committee which includes specific women-centric measures for women in police have been forwarded to the States *vide* an advisory dated 26th August, 2014.

## Crackdown to unregistered private security operators

2714. SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has asked the State Governments to crack down on unregistered private security operators in the wake of rising crimes by guards of unregulated agencies;
  - (b) if so, the details thereof;
- (c) whether it is also a fact that Government held discussion with the State Governments for the first time in nine years since passing of the Private Security Agencies Regulation Act, 2005; and
  - (d) if so, the deliberations made in the said meeting?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) The Government has enacted the Private Security Agencies (Regulation) (PSAR) Act, 2005 for regulation of private security agencies in the county. The Central Government holds discussions with the State Governments on the implementation of the PSAR Act and its enforcement from time to time. The last meeting was held in the Ministry of Home Affairs on 21st November, 2014 with a view to take stock of the enforcement of the PSAR Act by the State/UT Controlling Authorities and identify the bottlenecks that need to be removed to ensure orderly growth of the private security sector and better overall internal security of the country. During the meeting, the State Governments/UTs were, *inter alia*, advised to better enforce the provisions of the Act / Rules and develop web based portals to facilitate expeditious processing of all license applications.

Prior to the meeting held in November, 2014, a meeting with the State Government Controlling Authorities had been held in this Ministry on 9th November, 2012 to review the implementation of the PSAR Act, 2005. During this meeting, the States/ UTs were, inter alia, advised to appoint Controlling Authorities and notify PSAR (Rules) immediately, if not already done. The States/ UTs were also advised to ensure that the unlicensed private security agencies were not allowed to operate.

## Missing children from West Bengal, Uttar Pradesh and Delhi

†2715. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

- whether Government is aware that most of the cases of children going missing are being reported from West Bengal, Uttar Pradesh and Delhi is also witnessing continuous rise in number of missing children;
- (b) if so, the number of cases of missing children which came to the notice of Government from January, 2014 till date and the number of children traced out of these; and
  - the steps taken by Government to check the incidents of theft of children?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per data provided by National Crime Records Bureau (NCRB), the total number of children, gone missing, traced / untraced sex-wise is given in Statement (See below). As per the data, there are other States which report higher number of missing children.

- (c) As per Seventh Schedule to the Constitution 'Police' and 'Public Order' are the State subjects and as such the primary responsibility of prevention detection, registration, investigation and prosecution of crimes, including theft of children lies with the State Governments/Union Territory Administrations. However, the Ministry of Home Affairs has taken several other steps to trace missing / kidnapped children and curb the menace of human trafficking:
  - The Ministry of Home Affairs has circulated an advisory to file mandatory FIR in case of missing children dated 25th June, 2013.
  - The Ministry of Women and Child Development in consultation with the Ministry of Home Affairs has initiated a web portal named 'Track Child' in the

<sup>†</sup>Original notice of the question was received in Hindi.